

सम्बन्ध में जो जांच कमेटी नियुक्त हुई है वह समिति कब तक अपनी रिपोर्ट दे देगी ?

Shri Y. B. Chavan: It is very difficult for me just now to mention the period. Normally, it takes a few weeks.

12.20½ hrs.

ELECTION TO COMMITTEE

COUNCIL UNDER INSTITUTES OF TECHNOLOGY ACT, 1961

The Minister of Education (Shri M. C. Chagla): Sir, I beg to move:

"That in pursuance of Sections 31(2)(k) and 32(1) and (4) of the Institutes of Technology Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act, for the next term commencing from the 15th May, 1965."

Mr. Speaker: The question is:

"That in pursuance of Sections 31(2)(k) and 32(1) and (4) of the Institutes of Technology Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act, for the next term commencing from the 15th May, 1965."

The motion was adopted.

12.21 hrs.

ANTIQUITIES (EXPORT CONTROL) AMENDMENT BILL*

The Minister of Education (Shri M. C. Chagla): Sir, I beg to move for leave to introduce a Bill further to amend the Antiquities (Export Control) Act, 1947.

12.19 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SECOND REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Sixty-second Report of the Committee on Private Members' Bills and Resolutions.

12.19½ hrs.

ESTIMATES COMMITTEE

SEVENTY-SECOND REPORT

Shri A. C. Guha (Barasat): I beg to present the Seventy-second Report of the Estimates Committee on the Ministry of Rehabilitation—Dandakaranya Project.

12.20 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

SECOND REPORT

Shri Subodh Hansda (Jhargram): Sir, I beg to present the Second Report of the Committee on Public Undertakings on the Hindustan Insecticides Limited, New Delhi.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 7-4-65.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Antiquities (Export Control) Act, 1947.”

The motion was adopted.

Shri M. C. Chagla: Sir, I introduce the Bill.

27,21,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of ‘Ministry of Community Development and Co-operation’.”

DEMAND NO. 9—COMMUNITY DEVELOPMENT PROJECTS, NATIONAL EXTENSION SERVICE AND CO-OPERATION

Mr. Speaker: Motion moved:

“That a sum not exceeding Rs. 4,22,94,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of ‘Community Development Projects, National Extension Service and Co-operation’.”

DEMAND NO. 116—CAPITAL OUTLAY OF THE MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION

Mr. Speaker: Motion moved:

“That a sum not exceeding Rs. 9,17,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of ‘Capital Outlay of the Ministry of Community Development and Co-operation’.”

श्री तन सिंह (बाडमेर) : माननीय अध्यक्ष महोदय, सामुदायिक विकास के दृष्टिकोण से हमारी सरकार का जो विचार है, वह मूल रूप में त्रुटिपूर्ण है। इसका मुख्य कारण यह है कि हम ग्राम्य संस्थाओं को अपनी आर्थिक योजनाओं को कार्यान्वित करने के लिये माध्यम मानते हैं। हमारा दावा यह है कि हम इन सामुदायिक विकास योजनाओं के द्वारा एक इस प्रकार की समाज व्यवस्था

12.22 hrs.

DEMANDS FOR GRANTS*—contd.

MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION

Mr. Speaker: The House will now take up discussion and voting on Demand Nos. 8, 9 and 116 relating to the Ministry of Community Development and Co-operation for which 5 hours have been allotted.

Hon. Members desirous of moving their cut motions may send slips to the Table within 15 minutes indicating which of the cut motions they would like to move.

Shri Sinhasan Singh (Gorakhpur): Sir, before you proceed.....

Mr. Speaker: Shri Sinhasan Singh has sent me a letter. I have not been able to read it. I am getting it translated. Let me be familiar with it; then, perhaps, I will give some decision.

Shri Sinhasan Singh: May I know by what time you will be able to read the letter?

Mr. Speaker: I will take it up tomorrow.

DEMAND NO. 8—MINISTRY OF COMMUNITY DEVELOPMENT AND CO-OPERATION

Mr. Speaker: Motion moved:

“That a sum not exceeding Rs.

*Moved with the recommendation of the President.